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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 1081/92
(OA No. 142/87)

Date of decision: 28.7.94

MOHRI LAL

- Applicant.

VERSUS

UNION OF INDIA

- Respondents.

Mr. D.K. Swamy

- Counsel for the applicant.

Mr. M. Rafiq

- Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

1. Heard the learned counsel for the parties.

2. Both the parties agreed that as and when a vacancy arises in Group 'D', the case of the applicant will be considered sympathetically and preferential treatment will be given and age relaxation will be given.

3. As agreed upon, this petition is disposed of accordingly, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman